

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-478(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
25.01.2018**

**NAME OF THE COMPANY: M/s. IFCI Vs. M/s Hi Point Investment &  
Finance Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2017**

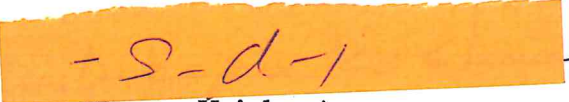
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the petitioner:	Mr. Kush Chaturvedi, Advocate		
	For the Respondent:	Mr. Vijay K. Singh		


**ORDER**

C.A. 33/ 2018 has been filed praying for condonation of delay in removing the objections. Notice of the same was duly accepted by the Ld. Counsel for the Respondent and reply has also been filed.

Short synopsis be filed by both the parties within three working days.

Reserved for orders.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**

(Lekh Raj Singh)